

CASE NO.:
Special Leave Petition (civil) 13658 of 1996

PETITIONER:
Consumer Education Research society

RESPONDENT:
Union of India & Ors.

DATE OF JUDGMENT: 26/05/2004

BENCH:
CJI & P. VENKATARAMA REDDI

JUDGMENT:
JUDGMENT

O R D E R
I.As. Nos. 7 & 8, 12, 13-16, 17-22, 23-28, 29-34 & 36 & 37
In
SPECIAL LEAVE PETITION (C) NO. 13658 OF 1996

It will not be appropriate to make any orders in these interlocutory applications at this stage unless the main petition is heard. It is only thereafter the prayers made in these interlocutory applications can be considered.

List for final hearing at an early date along with these interlocutory applications.